

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:7728
ANSWERED ON:16.05.2000
VIOLATION OF RULES
M.A. KHARABELA SWAIN

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of cases came to the notice of DDA where the rules were violated in case of construction of buildings during the last three years;
- (b) whether the persons responsible for such violation of rules have been identified; and
- (c) if so, the action taken/proposed to be taken against those persons?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a): 829 cases.

(b): Yes, Sir.

(c): In 403 cases sealing-cum-demolition orders have been passed. The remaining 426 cases are in various stages of hearing/processing.